

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 95/Chd/Hry/2017

Transformers & Rectifiers(India) Ltd. ... Petitioner

Versus

Sravanthi Infratech Pvt. Ltd. ...Respondent

Present: Mr. P.R. Singhanian, Advocate, for the petitioner
Mr. Siddharth Menon, Advocate for the respondent.

Mr. P.R. Singhanian, Advocate has filed Power of Attorney for the petitioner alongwith resolution dated 07.11.2017 of the Board of Directors of the company in his favour to represent the company in the present case. No objection from Mr. Hiten Parikh, Chartered Accountant from M/s Parikh & Majumdar, Chartered Accountants, which was earlier representing the petitioner-company has also been filed. It is stated by the learned counsel for the petitioner that compliances have been made.

Notice of this petition to the respondent-corporate debtor to show cause as to why this petition be not admitted. Mr. Siddharth Menon, Advocate who is present for the corporate-debtor accepts notice on behalf of the corporate-debtor. Mr. Siddharth Menon, Advocate was present even on 25.09.2017 when it was noticed that the petition was incomplete. Mr. Menon, Advocate seeks time to file reply and the Power of Attorney alongwith the resolution of Board of Directors. Learned counsel for the respondent however, submits that copy of the petition alongwith the entire Paper Book has already been received by the corporate-debtor.

List the matter for arguments on 29.11.2017.

Reply/objection, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 16, 2017
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